

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**CP (IB) No. 136/Chd/HP/2024**

**IN THE MATTER OF:**

**UCO Bank**

...

**Applicant**

**Versus**

**Poonam Sharma**

...

**Personal Guarantor**

**Under Section: 95, IBC 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Ms. Chhavi Sharma, Advocate

**ORDER**

It is stated by learned counsel for the petitioner that compliance of last order could not be made as she is not feeling well. Request accommodated. Learned counsel for the applicant is directed to comply with the last order within two weeks. Let the matter be listed for 27.08.2024.

Sd/-

**(ASHISH VERMA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**